

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

**EXCISE MISCELLANEOUS APPLICATION NO. 51304 OF
2018**

(ON BEHALF OF THE APPELLANT)

**IN
EXCISE APPEAL NO. 1902 OF 2009**

[Arising out of the Order-in-Appeal No. 68-69/2009-CE/DLH/2009 dated 30/03/2009 passed by Commissioner (Appeals), Delhi – II, New Delhi.]

M/s Servokon Systems Pvt. Ltd.

...Appellant

54, Ganesh Park, Rashid Market,
Delhi.

Versus

**The Commissioner, Central Excise,
Delhi – II,**

...Respondent

C.R. Building, I.P. Estate,
New Delhi.

APPEARANCE:

Shri Amaresh K. Singh, Advocate for the appellant.
Shri Sanjay Kumar Singh, Authorized Representative for the
Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51928/2021

DATE OF HEARING : 09.11.2021

JUSTICE DILIP GUPTA

Learned Counsel for the appellant has placed the certificate issued in Form IV for full and final settlement under the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019. The

appeal, therefore, stands dismissed as withdrawn. The miscellaneous application also stands disposed of.

(Order dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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